## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated : 3 MAY 1988

IA I IN APPLICATION NOS. 470 to 472, 512, 535, 540 & 541 87(F)

Applicant

Shri Ramu & 6 Ors

V/s

The Senior DG, GSI, Bangalore

To

- 1. Shri Ramu
- 2. Shri Mada
- 3. Shri H. Rajanna
- 4. Shri A.P.N. Raju
- (S1 Nos. 1 to 4 -

Messengers
Airborne Mineral Survey &
Exploration (AMSE) Wing
Geological Survey of India
No. 2, Church Street
Bangalors - 560 001)

- 5. Shri M.S. Chandrasekhar General Secretary Geological Survey of India Staff Union Bangalore
- 6. Shri M. Nanjappa
  Sweeper
  Airborne Mineral Survey &
  Exploration (AMSE) Wing
  Geological Survey of India
  No. 2, Church Street
  Bangalore 560 001

7. Shri Chandra Reddy
Electfician
Airborne Mineral Survey & Exploration (AMSE)
Wing

Geological Survey of India No. 2, Church Street Bangalore - 560 001

- 8. Dr M.S. Nagaraja
  Advocate
  No. 35 (Above Hotel Swagath)
  Ist Main, Gandhinagar
  Bangalore 560 009
- 9. The Senior Director General
  Geological Survey of India
  Airborne Mineral Survey & Exploration
  (AMSE) Wing

No. 2, Church Street Bangalore - 560 001

10. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application on

Encl : As above

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DEPUTY REGISTRAR
(JUDICIAL)

## In the Central Administrative Tribunal Bangalore Bench, Bangalore

ORDER SHEET
Application No. 8. 470 to 472, of 1987(F)
512, 535, 540 & 541

Respondent

Applicant

Ramu & 6 Ors

V/s

The Senior DG, GSI, Bangalore

Advocate for Applicant

Dr M.S. Nagaraja

Advocate for Respondent

M. Vasudeva Rao

Date

Office Notes

Orders of Tribunal



KSPVC/PSM 22.4.88

Orders on ILA. No.1, Application for extension of time and for modification of the orders.

On a request made by Shri M. Vasudeva Rao, learned Standing Counsel for the Central Government, We have taken up this case today.

- 2. Dr. M.S. Nagaraja, learned Advocate, who had appeared for the applicants, has taken notice of this application. We have heard learned counsel for both sides.
- we have directed the respondents to complete the regularisation of the applicants except the applicant in application No.535/87, on or before 30.4.1988. In I.A.1, the respondents have set out the various circumstances as justifying the extension of time by another four months.

## In the Central Administrative Tribunal Bangalore Bench, Bangalore

Order Sheet (contd)

A.No. 470 to 472 of 1987

Orders of Tribunal

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4. We are satisfied that the facts and circumstances set out by the respondents justify the extension of time sought by them. We therefore consider it proper to grant the same.

5. In I.A.1, the respondents nave also sought for modification of our orders. An order made on merits, that too after hearing both sides, cannot be modified on an interlocutory application. On this short ground, this prayer of the respondents is liable to be rejected

- 6. In the light of our above discussion, we make the following orders and directions.
  - (1) We allow I.A.No.1 in part and extend the time for complying with our direction till 30.7.1988.
    - (2) We reject I.A. No.1 for modification of our earlier order.
- 7. Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.

TRUE COPY

SECTION OF 3 | 5 | 88

SECTION OF 3 | 5 | 88

ADDITION OF THIBUNAL BANGALORE

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Sd. .

VICE-CHAIRMAN MY

MEMBER (A)